

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 321/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

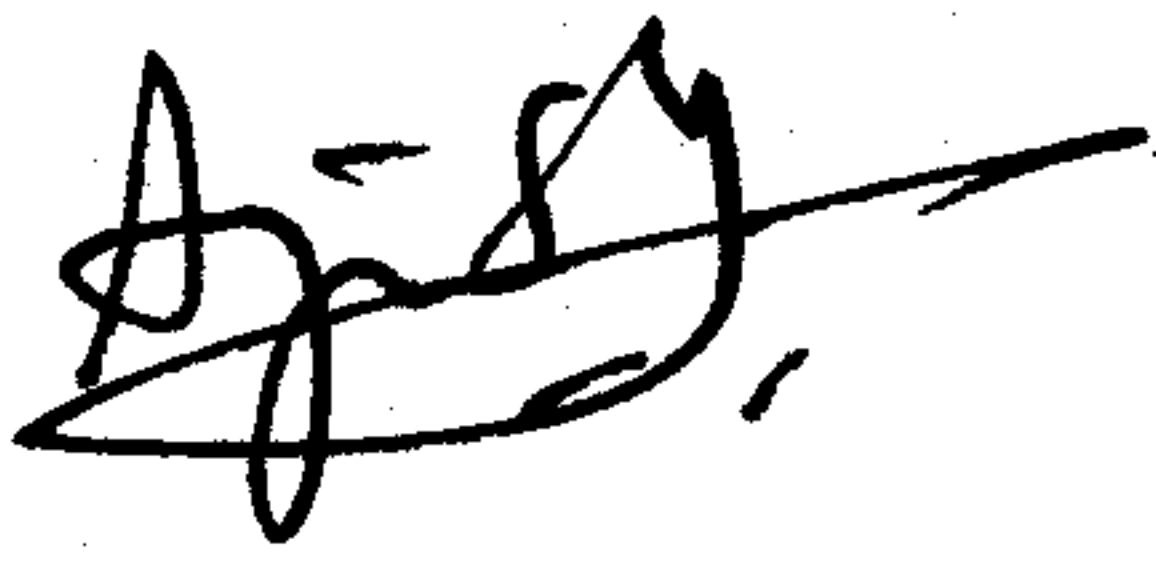

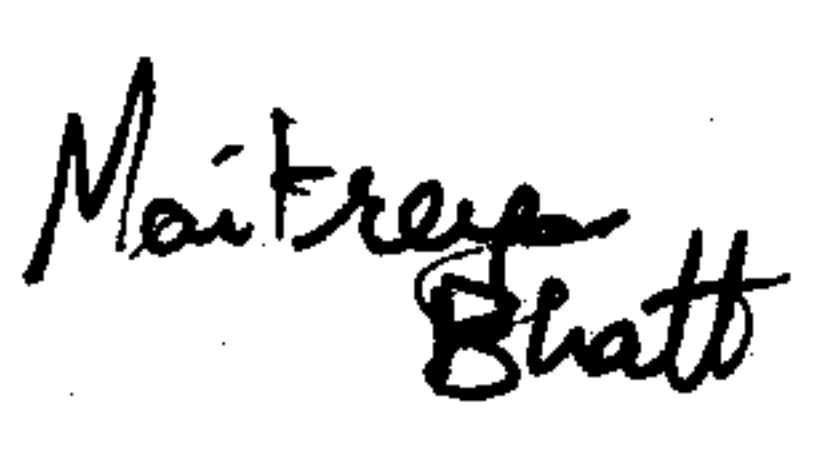
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017**

Name of the Company: Fenil Bharatbhai Shah
V/s.
Ramubhai S. Patel & Ors.

Section of the Companies Act: Section 60(5)(c) r/w 22 of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Applicant	
2.	Mr. Nandish Chudgar a/w. Mr. Raheel Patel i/b. M/s. Nanavati Associates	Adv.	Petitioner Resp. No. 2	
3.	Mr. Kirtikant Nanavati a/w. Mr. Maitriya J. Bhatt Mr. Satyen Thakker	Se. Adv. Adv.	Resp. No. 1	

ORDER

Learned Advocate Mr. Arjun Sheth present for Applicant. Learned Senior Advocate Mr. Kirtikant Nanavati with Learned Advocate Mr. Maitriya Bhatt with Learned Advocate Mr. Satyen Thakker present for Respondent No.1. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent no. 2 in IA 321/2017.

Proof of service of notice on IRP filed.

Objections filed by Respondent no. 2(COC).

Affidavit in reply filed by Respondent no. 1.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent no. 1 and Respondent no. 2.

Orders reserved.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of October, 2017.